

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI**  
**COURT-III**

**ITEM No. 303**  
**IB-195(ND)/2019**

**IN THE MATTER OF:**

M/s. Skootr Gobal Pvt. Ltd.	....	Petitioner/Applicant
Vs.		
M/s. Hacxad Infotech Pvt. Ltd.	....	Respondent

**Order u/S. 9 of Insolvency & Bankruptcy Code (IBC), 2016.**

**Order delivered on 04.07.2024**

**CORAM:**

**SH. BACHU VENKAT BALARAM DAS**  
**HON'BLE MEMBER (JUDICIAL)**

**SH. ATUL CHATURVEDI**  
**HON'BLE MEMBER (TECHNICAL)**

**HYBRID HEARING (PHYSICAL & VC)**

**PRESENT:**

For the OP	:	Mr. Varun Sharma, Ms. Vanshika Gupta, Mr. Shivam Goel, Adv.
For the Respondent	:	Mr. Adarsh Rai, Adv.

**ORDER**

Mr. Varun Sharma, Ld. Counsel appears for the Applicant.  
Mr. Adarsh Rai, Ld. Counsel appears for the Respondent.

Arguments Heard.

The parties are at liberty to file written submissions along with case laws, if any, within one week.

List the matter for compliance **on 19.07.2024.**

-Sd-  
**(ATUL CHATURVEDI)**  
**MEMBER (TECHNICAL)**

-Sd-  
**(BACHU VENKAT BALARAM DAS)**  
**MEMBER (JUDICIAL)**

Ajay